GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3139 ANSWERED ON MONDAY THE 15th MARCH, 2021/ PHALGUNA 24, 1942 (SAKA)

CSR BY NAVRATNA COMPANIES

QUESTION

3139. SHRIMATI SHARDABEN ANILBHAI PATEL: SHRI MITESH RAMESHBHAI PATEL (BAKABHAI):

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

- be pleased to state:
- (a) the total amount spent under Corporate Social Responsibility (CSR) by each Navratna and Miniratna companies and ten corporate entities with the highest turnover during each of the last three years;
- (b) whether there is any mechanism in place to ensure transparency in such expenditure incurred under the CSR;
- (c) if so, the details thereof; and
- (d) the total amount spent by the said companies under the CSR during the said period?

ANSWER

THE MINISTER OF STATE FOR FINANCE AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) to (d): On the basis of filings made by the Companies in the MCA21 registry, the Corporate Social Responsibility (CSR) spent by various public and private sector companies for the financial years 2017-18, 2018-19 and 2019-20 are given below:

Nature of Company	FY 2017-18		FY 2018-19		FY 2019-20	
	No. of Companies	Total Amount Spent (in Rs. Cr.)	No. of Companies	Total Amount Spent (in Rs. Cr.)	No. of Companies	Total Amount Spent (in Rs. Cr.)
Public Sector Under- takings (PSUs)	535	2,704.32	609	3,835.50	14	438.29
Non-PSUs	20,915	11,185.53	24,323	14,819.32	1061	7,384.21
Grand Total	21,450	13,889.85	24,932	18,654.82	1,075	7,822.50

(Data upto 30.09.2020) [Source: National CSR Data Portal]

The CSR architecture is disclosure based and CSR mandated companies are required to file details of its CSR activities annually in MCA21 registry. All data related to CSR filed by companies in MCA21 registry including state-wise, sector-wise and companywise is available in public domain and can be accessed at www.csr.gov.in. Under the Companies Act, 2103 ('Act'), CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. The existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide sufficient safeguards for implementation of CSR by companies. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies are initiated as per provisions of the Act after due examination of records and following due process of law.
